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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) No.78/2017, IA No.1225/2017 (under Order XXXIX Rules 1&2 CPC), IA No.4746/2017 (under Order VIII Rule-1 r/w Order VIII Rule 10 & Section 151 CPC) and IA No.5385/2017 (of the plaintiff under Order VIII Rule 1 read with Order VIII Rule 10 and Section 151 of the CPC).

DSM SINOCHEM PHARMACEUTICALS

NETHERLANDS B.V & ANR

..... Plaintiffs

Through: Mr. C.M. Lall, Sr. Adv. with Ms.
Nancy Roy, Ms. Manika Arora and
Ms. Neha Khanduri, Advs.

versus

SINOPHARM WEIQIDA PHARMACEUTICAL

CO (WQD) & ANR

..... Defendants

Through: Ms. Swati Guha Mazumdar, Adv. for
D-1.

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

ORDER

% **16.05.2017**

IA No.5976/2017 (of the plaintiff for early hearing of IA No.1225/2017 and IA No.5385/2017).

1. The defendant no.1 inspite of three earlier opportunities has not filed written statement and has also not paid costs as imposed on 2nd May, 2017.
2. The senior counsel for the plaintiffs rightly contends that the plaintiffs are entitled to a decree forthwith.
3. The counsel for the defendant no.1 appears on advance notice and states that the written statement is ready, shall be filed in the course of the day, advance copy is being handed over to the counsel for the plaintiffs and the cost imposed on 2nd May, 2017 shall also be remitted in the course of the day.

4. List on 17th May, 2017, subject to remission of the cost by today, of Rs.1,00,000/-instead of Rs.50,000/-.

RAJIV SAHAI ENDLAW, J

MAY 16, 2017

‘pp’..

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